

**Central Administrative Tribunal
Principal Bench**

**CP No.363/2018 in
OA No.1024/2018**

New Delhi this the 24th day of August, 2018

**Hon'ble Ms Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Kamini Singh, Age 24 years,

Occupation Teacher,

D/o Sh. Hriday Narayan Singh,

R/o S-2/631, B2HK, Kunj Vihar Colony,

Sikroul, Varanasi-221002, UP

- Applicant

(By Advocate: Mr. Navlendu Kumar)

Versus

Smt. Saumya Gupta, Director of Education,
Directorate of Education, Old Secretariat, Civil Lines,
Delhi 110054

- Respondent

(By Advocate: Mr. RK Shukla for Ms. Harvinder Oberoi)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

Counsel for the applicant is present and insists that there is a contempt in this matter because there is a delay in issue of the appointment order of the applicant which has, in fact, been issued on 10.08.2018 and according to him, should have been issued earlier.

2. In view of the above, there is a substantial compliance of the order of this Tribunal and no case for contempt is made out. The CP is accordingly closed. Notice issued to the respondent is discharged. However, applicant is at liberty to seek legal remedy available to her, if so advised, in accordance with law. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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